



भारत का राजपत्र

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NEW DELHI, SATURDAY, APRIL 22, 1967 (VAISAKHA 2, 1989)

इस भाग में अलग पृष्ठ संख्या दी जाती है जिससे कि यह अलग संस्करण के रूप में रखा जा सके
Separate paglog is given to this Part in order that it may be filed as a separate compilation

नोटिस

NOTICE

नीचे लिखे भारत के असाधारण राजपत्र 6 अप्रैल, 1967 तक प्रकाशित किये गये ---

The undermentioned *Gazettes of India Extraordinary* were published up to the 6th April, 1967. --

अंक Issue No.	संख्या और तारीख No. and Date	द्वारा जारी किया गया Issued by	विषय Subject
49	No. 1-34/66-Admn I, dated 1st April, 1967.	Min. of Finance.	Constitutions of a Committee to undertake the study of the inventory systems and the present level of inventories in selected public enterprises.
50	No. 1/1/67-COR, dated 5th April, 1967.	Min. of Labour, Employment & Rehabilitation.	Re. Constitution of the Committee of Review of Rehabilitation work in West Bengal.
51	सं० 1(1)/67 सी० ओ० आर० दिनांक 6-4-1967।	श्रम, राजगार तथा पुनर्वास मंत्रालय	पश्चिम बंगाल में पुनर्वास कार्य के लिए गठित समीक्षा समिति का पुनर्गठन।

ऊपर लिखे असाधारण राजपत्रों की प्रतियां प्रकाशन प्रबन्धक, मिनिस्टर लाइन्स, दिल्ली के नाम मांगपत्र भेजने पर भेज दी जाएंगी।
मांगपत्र प्रबन्धक के पास इन राजपत्रों के जारी होने की तारीख से दस दिन के भीतर पहुंच जाने चाहिए।

Copies of the *Gazettes Extraordinary* mentioned above will be supplied on indent to the Manager of Publications, Civil Lines Delhi. Indents should be submitted so as to reach the Manager within ten days of the date of issue of these *Gazettes*.

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भाग I—खण्ड 1

PART I—SECTION 1

(रक्षा मंत्रालय का छात्र कर) भारत सरकार के मंत्रालयों और उच्चतम न्यायालय द्वारा जारी की गई विधितर नियमा, विनियमों तथा आदेशों और संकल्पों में सम्बन्धित अधिसूचनाएं

Notifications relating to Non-Statutory Rules Regulations, Orders and Resolutions issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Supreme Court

परिवहन तथा नौवहन मंत्रालय
(परिवहन पक्ष)
संस्थाप

नई दिल्ली, दिनांक 7 अप्रैल 1967

सं० 21-टी० (42)/64—श्री बी० आर० गुप्त, परिवहन आयुक्त और पदेन सचिव, गृह (परिवहन) विभाग, पश्चिम बंगाल सरकार, को सड़क परिवहन कराधान जांच समिति का सदस्य मनोनीत किया गया है। इनकी नियुक्ति श्री एस० एम० भट्टाचार्य के रथान पर की गई है। इस समिति की नियुक्ति इस

मंत्रालय की अधिसूचना संख्या 21-टी० (42)/64 दिनांक 9-2-1966 के माथ पठित इसी संख्या के मंस्ताव दिनांक 6 नितम्बर, 1965 ने अनुत्तर की गई थी।

आदेश

आदेश दिया जाता है कि संस्थाप की एक प्रतिनिधि समस्त सम्बन्ध को भेज दी जाये और यह भी कि इसे सामान्य सूचना के लिये भारत के राजपत्र में प्रकाशित कर दिया जाये।

के० सी० मादप्पा, संयुक्त सचिव

PRESIDENT'S SECRETARIAT

New Delhi, the 27th January 1967

No. 30-Pres.—The President is pleased to rename the awards ASHOKA CHAKRA CLASS I, ASHOKA CHAKRA CLASS II and ASHOKA CHAKRA CLASS III, the institution of which was notified in this Secretariat Notification No. 1-Pres./52, dated the 4th January 1952, as "ASHOKA CHAKRA", "KIRITI CHAKRA" and "SHAURYA CHAKRA", respectively, and to make, ordain and establish the following Ordinances which shall be deemed to have effect from the Twenty-seventh day of January in the year One thousand Nine Hundred and Sixty-seven:—

THE ASHOKA CHAKRA

Firstly.—The decoration shall be in the form of a medal and styled and designated the "ASHOKA CHAKRA" (hereinafter referred to as the Chakra).

Secondly.—The medal shall be circular in shape, one and three-eighth inches in diameter, with rims on both sides. The medal shall be of gold gilt. On the obverse of the medal shall be embossed a replica of Ashoka's Chakra in the centre, surrounded by a lotus wreath. Along the rim, on the inner side, shall be a pattern of lotus leaves, flowers and buds. The rim of the medal and that of Ashoka's Chakra, together with its spokes and hub, shall be polished, the remaining surface being toned to constitute a dull background. On its reverse shall be embossed the words "Ashoka Chakra" both in Hindi and English, the two versions being separated by two lotus flowers. The fittings shall be of a standard pattern. A sealed pattern of the decoration shall be deposited and kept.

Thirdly.—The medal shall be suspended from the left breast by a riband of one and a quarter inches in width. The ribbon shall be of green coloured silk, divided into two equal segments by an orange vertical line. The green colour denotes Auspiciousness and orange Renunciation and Sacrifice.

Fourthly.—The Chakra shall be awarded for most conspicuous bravery; or some act of daring or pre-eminent valour or self-sacrifice otherwise than in the face of the enemy.

Fifthly.—The Chakra may also be awarded posthumously.

Sixthly.—The decoration shall be conferred by the President.

Seventhly.—The names of those persons upon whom the decoration may be conferred, shall be published in the Gazette of India, and a Register thereof maintained under the direction of the President.

Eighthly.—The persons eligible for the decoration shall be:—

- (a) Officers and men and women of all ranks of the Army, the Navy and the Air Force, of any of the Reserve Forces, of the Territorial Army, Militia and of any other lawfully constituted forces.
- (b) Members of the Nursing Services of the Armed Forces.
- (c) Civilian citizens of either sex in all walks of life, other than members of Police Forces and of recognised Fire Services.

Ninthly.—If a recipient of the Chakra shall again perform such an act of gallantry as would have made him or her eligible to receive the Chakra, such further act of gallantry shall be recognised by a Bar to be attached to the riband by which the Chakra is suspended and, for every subsequent act of gallantry, an additional Bar shall be added and such Bar or Bars may also be awarded posthumously. For every such Bar, a replica of the Chakra in miniature shall be added to the riband when worn alone.

Tenthly.—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the Chakra, and a sealed pattern of the said miniature medal shall be deposited and kept.

Eleventhly.—The President may cancel and annul the award of the Chakra and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia; but it shall be competent for the President to restore the decoration when such cancellation and annulment has been withdrawn.

Twelfthly.—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

THE KIRITI CHAKRA

Firstly.—The decoration shall be in the form of a medal and styled and designated the "KIRITI CHAKRA" (hereinafter referred to as the Chakra).

Secondly.—The medal shall be circular in shape and of standard silver, one and three-eighth inches in diameter, with rims on both sides. On the obverse of the medal shall be embossed a replica of Ashoka's Chakra in the centre, surrounded by a lotus wreath. Along the rim, on the inner side, shall be a pattern of lotus leaves, flowers and buds. The rim of the medal and that of Ashoka's Chakra, together with its spoke and hub, shall be polished, the remaining

surface being toned to constitute a dull background. On its reverse shall be embossed the words "KIRTI CHAKRA" both in Hindi and English, the two versions being separated by two lotus flowers. The fittings shall be of a standard pattern. A sealed pattern of the decoration shall be deposited and kept.

Thirdly.—The medal shall be suspended from the left breast by a riband of one and a quarter inches in width. The ribbon shall be of green coloured silk divided into three equal segments by two orange vertical lines. The green colour denotes Auspiciousness, and orange Renunciation and Sacrifice.

Fourthly.—The Chakra shall be awarded for conspicuous gallantry, otherwise than in the face of the enemy.

Fifthly.—The Chakra may also be awarded posthumously.

Sixthly.—The decoration shall be conferred by the President.

Seventhly.—The names of those persons upon whom the decoration may be conferred, shall be published in the Gazette of India, and a Register thereof maintained under the direction of the President.

Eighthly.—The persons eligible for the decoration shall be :—

- (a) Officers and men and women of all ranks of the Army, the Navy and the Air Force, of any of the Reserve Forces, of the Territorial Army, Militia and of any other lawfully constituted forces.
- (b) Members of the Nursing Services of the Armed Forces.
- (c) Civilian citizens of either sex in all walks of life, other than members of Police Forces and of recognised Fire Services.

Ninthly.—If a recipient of the Chakra shall again perform such an act of gallantry as would have made him or her eligible to receive the Chakra, such further act of gallantry shall be recognised by a Bar to be attached to the riband by which the Chakra is suspended and, for every subsequent act of gallantry, an additional Bar shall be added and such Bar or Bars may also be awarded posthumously. For every such Bar, a replica of the Chakra in miniature shall be added to the riband when worn alone.

Tenthly.—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the Chakra, and a sealed pattern of the said miniature medal shall be deposited and kept.

Eleventhly.—The President may cancel and annul the award of the Chakra and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia; but it shall be competent for the President to restore the decoration when such cancellation and annulment has been withdrawn.

Lastly.—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

THE SHAURYA CHAKRA

Firstly.—The decoration shall be in the form of a medal and styled and designated the "SHAURYA CHAKRA" (hereinafter referred to as the Chakra).

Secondly.—The medal shall be circular in shape and made of bronze, one and three-eighth inches in diameter, with rims on both sides. On the obverse of the medal shall be embossed a replica of Ashoka's Chakra in the centre, surrounded by a lotus wreath. Along the rim, on the inner side, shall be a pattern of lotus leaves, flowers and buds. The rim of the medal and that of Ashoka's Chakra, together with its spokes and hub, shall be polished. The reverse surface being toned to constitute a dull background. On its reverse shall be embossed the words "SHAURYA CHAKRA" both in Hindi and English, the two versions being separated by two lotus flowers. The fittings shall be of a standard pattern. A sealed pattern of the decoration shall be deposited and kept.

Thirdly.—The medal shall be suspended from the left breast by a riband of one and a quarter inches in width. The ribbon shall be of green coloured silk divided into four equal segments by three orange vertical lines. The green colour denotes Auspiciousness and orange Renunciation and Sacrifice.

Fourthly.—The Chakra shall be awarded for gallantry, otherwise than in the face of the enemy.

Fifthly.—The Chakra may also be awarded posthumously.

Sixthly.—The decoration shall be conferred by the President.

Seventhly.—The names of those persons upon whom the decoration may be conferred, shall be published in the Gazette of India, and a Register thereof maintained under the direction of the President.

Eighthly.—The persons eligible for the decoration shall be :—

- (a) Officers and men and women of all ranks of the Army, the Navy and the Air Force, of any of the Reserve Forces, of the Territorial Army, Militia and of any other lawfully constituted forces.
- (b) Members of the Nursing Services of the Armed Forces
- (c) Civilian citizens of either sex in all walks of life, other than members of Police Forces and of recognised Fire Services.

Ninthly.—If a recipient of the Chakra shall again perform such an act of gallantry as would have made him or her eligible to receive the Chakra, such further act of gallantry shall be recognised by a Bar to be attached to the riband by which the Chakra is suspended and, for every subsequent act of gallantry, an additional Bar shall be added and such Bar or Bars may also be awarded posthumously. For every such Bar, a replica of the Chakra in miniature shall be added to the riband when worn alone.

Tenthly.—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the Chakra, and a sealed pattern of the said miniature medal shall be deposited and kept.

Eleventhly.—The President may cancel and annul the award of the Chakra and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia; but it shall be competent for the President to restore the decoration when such cancellation and annulment has been withdrawn.

Lastly.—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

No. 31-Press/67.—The President is pleased to rename the awards VISHISHT SEVA MEDAL CLASS I, VISHISHT SEVA MEDAL CLASS II and VISHISHT SEVA MEDAL CLASS III, the institution of which was notified in this Secretariat Notification No. 19-Pres/60, dated the 26th January, 1960, as "PARAM VISHISHT SEVA MEDAL", "ATI VISHISHT SEVA MEDAL" and "VISHISHT SEVA MEDAL" respectively, and, in this behalf to make, ordain and establish the following Ordinances which shall be deemed to have effect from the Twenty-seventh day of January in the year One Thousand Nine Hundred and Sixty-seven :—

PARAM VISHISHT SEVA MEDAL

Firstly.—The medal shall be styled and designated the "PARAM VISHISHT SEVA MEDAL" (hereinafter referred to as the medal).

Secondly.—The medal shall be circular in shape, 35 millimetres in diameter and fitted to a plain horizontal bar with standard fitting. The medal shall be of gold gilt. The medal shall have on its obverse a five pointed star. On its reverse it shall have the State Emblem and the inscription "परम विशिष्ट सेवा मेडल" embossed along the upper rim. A sealed pattern of the medal shall be deposited and kept by the Medal Section of the Ministry of Defence, Government of India.

Thirdly.—The medal shall be suspended from the left side of the chest by a riband of 32 millimetres in width. The ribbon shall be of golden colour with one dark blue stripe down the centre dividing it into two equal parts.

Fourthly.—The medal shall be awarded for distinguished service of the most exceptional order.

Fifthly.—The medal may be awarded posthumously.

Sixthly.—The names of those persons upon whom the medal may be conferred shall be published in the Gazette of India and a Register thereof kept under the direction of the President.

Seventhly—The persons eligible for the medal shall be

- (a) All ranks of the Armed Forces including Territorial Army Units Auxiliary and Reserve Forces (when embodied) and other lawfully constituted Armed Forces
- (b) Nursing Officers and other members of the Nursing Services in the Armed Forces

Eighthly—If a recipient of the medal is subsequently awarded the medal again every such further award shall be recognised by a Bar to be attached to the riband by which the medal is suspended. For every such Bar, a miniature insignia of a pattern approved by the Government shall be added to the riband when worn alone.

Ninthly—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the medal, and a sealed pattern of the said miniature medal shall be deposited and kept.

Tenthly—The President may cancel and annul the award of the medal and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia, but it shall be competent for the President to restore the medal when such cancellation and annulment has been withdrawn.

Lastly—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

ATI VISHISHT SEVA MEDAL

Firstly—The medal shall be styled and designated the "ATI VISHISHT SEVA MEDAL" (hereinafter referred to as the medal).

Secondly—The medal shall be circular in shape, 35 millimetres in diameter fitted to a plain horizontal bar with standard fitting. The medal shall be of standard silver. The medal shall have on its obverse a five pointed star. On its reverse it shall have the State Emblem and the inscription "अति विशिष्ट सेवा मेडल" embossed along the upper rim. A sealed pattern of the medal shall be deposited and kept by the Medal Section of the Ministry of Defence Government of India.

Thirdly—The medal shall be suspended from the left side of the chest by a riband of 32 millimetres in width. The ribbon shall be of golden colour with two dark blue vertical stripes dividing it into three equal parts.

Fourthly—The medal shall be awarded for distinguished service of an exceptional order.

Fifthly—The medal may be awarded posthumously.

Sixthly—The names of those persons upon whom the decoration may be conferred shall be published in the Gazette of India and a Register thereof kept under the direction of the President.

Seventhly—The persons eligible for the medal shall be—

- (a) All ranks of the Armed Forces, including Territorial Army Units, Auxiliary and Reserve Forces (when embodied) and other lawfully constituted Armed Forces
- (b) Nursing Officers and other members of the Nursing Services in the Armed Forces

Eighthly—If a recipient of the medal is subsequently awarded the medal again, every such further award shall be recognised by a Bar to be attached to the riband by which the medal is suspended. For every such Bar, a miniature insignia of a pattern approved by the Government shall be added to the riband when worn alone.

Ninthly—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the medal, and a sealed pattern of the said miniature medal shall be deposited and kept.

Tenthly—The President may cancel and annul the award of the medal and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia, but it shall be competent for the President to restore the medal when such cancellation and annulment has been withdrawn.

Lastly—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

VISHISHT SEVA MEDAL

Firstly—The medal shall be styled and designated the 'VISHISHT SEVA MEDAL' (hereinafter referred to as the medal).

Secondly—The medal shall be circular in shape 35 millimetres in diameter and fitted to a plain horizontal bar with standard fitting. The medal shall be made of bronze. The medal shall have on its obverse a five pointed star. On its reverse it shall have the State Emblem and the inscription "विशिष्ट सेवा मेडल" embossed along the upper rim. A sealed pattern of the medal shall be deposited and kept by the Medal Section of the Ministry of Defence Government of India.

Thirdly—The medal shall be suspended from the left side of the chest by a riband of 32 millimetres in width. The ribbon shall be of golden colour with three dark blue vertical stripes dividing it into four equal parts.

Fourthly—The medal shall be awarded for distinguished service of a high order.

Fifthly—The medal may be awarded posthumously.

Sixthly—The names of those persons upon whom the decoration may be conferred shall be published in the Gazette of India and a Register thereof kept under the direction of the President.

Seventhly—The persons eligible for the medal shall be

- (a) All ranks of the Armed Forces, including Territorial Army Units, Auxiliary and Reserve Forces (when embodied) and other lawfully constituted Armed Forces
- (b) Nursing Officers and other members of the Nursing Services in the Armed Forces

Eighthly—If a recipient of the medal is subsequently awarded the medal again, every such further award shall be recognised by a Bar to be attached to the riband by which the medal is suspended. For every such Bar, a miniature insignia of a pattern approved by the Government shall be added to the riband when worn alone.

Ninthly—The miniature medal which may be worn on certain occasions by recipients shall be half the size of the medal, and a sealed pattern of the said miniature medal shall be deposited and kept.

Tenthly—The President may cancel and annul the award of the medal and the Bar to any person and thereupon the name of such recipient in the Register shall be erased and the recipient shall be required to surrender the insignia, but it shall be competent for the President to restore the medal when such cancellation and annulment has been withdrawn.

Lastly—The notice of cancellation or restoration in every case shall be published in the Gazette of India.

NAGENDRA SINGH Secy to the President

LOK SABHA SECRETARIAT

New Delhi 1 the 7th April 1967

No 3(1)ECI/67—The Speaker has been pleased to appoint Shri P Venkatasubbarah as Chairman of the Committee on Estimates for the term ending on the 31st March 1968.

No 3(1)FCI/67—The following members of the Lok Sabha have been elected to serve on the Committee on Estimates for the term ending on the 31st March 1968.

- 1 Shri Panna Lal Barupal
- 2 Shri Onkarlal Berwa
- 3 Shri Maharaj Singh Bharti
- 4 Shri Bibhut Mishra
- 5 Shri R. K. Birla
- 6 Shri Jyotirmoy Basu
- 7 Shri Tridib Chaudhuri
- 8 Shri Hridayal Devgun
- 9 Shri Y. Gandalingana Goud
- 10 Shri J. N. Hazarika
- 11 Shri J. M. Imam
- 12 Shri Tulshidas Jadhav
- 13 Shri Dhireswar Kalita
- 14 Shri S. Kandappar
- 15 Shri Bui Nath Kureel
- 16 Shri Yashwant Singh Kushwah

17. Shri K. Lakhappa.
18. Shrimati Sangam Laxmi Bai.
19. Shri J. M. Lobo Prabhu.
20. Shri Inder J. Malhotra
21. Shri Yamuna Prasad Mandal,
22. Shri Dhuleshwar Meena.
23. Shri F. H. Mohsin.
24. Shri Chintamani Panigrahi
25. Shri Rajdeo Singh
26. Shri Gajraj Singh Rao
27. Shrimati Jayaben Shah.
28. Shri Shantilal Shah.
29. Shri P. Sivasankaran.
30. Shri P. Venkatasubbaiah

B. B. TEWARI, Dy. Secy.

(P. U. Branch)

New Delhi-1, the 7th April 1967

No. 4(2)-PU/67.—The following Members of the Lok Sabha and Rajya Sabha have been declared as duly elected to serve as members of the Committee on Public Undertakings for the term ending 31st March 1968 :—

Members of Lok Sabha

1. Shri Chandia Jit
2. Shri C. C. Desai.
3. Shri Surendranath Dwivedy.
4. Shri S. S. Kothari.
5. Shrimati T. Lakshmi Kanthamma.
6. Shri Krishnan Manoharan
7. Shri Manubhai Patel.
8. Shri S. N. Shukla.
9. Pandit D. N. Tiwari.
10. Shri Prem Chand Verma.

Members of Rajya Sabha

1. Shri Arjun Arora.
2. Shri Vinalkumar M. Chordia.
3. Shri Banka Behary Das.
4. Miss Mary Naidu
5. Shri Awadheshwar Prasad Sinha

The Speaker has been pleased to appoint Pandit D. N. Tiwari as Chairman of the Committee.

A. L. RAI, Dy. Secy.

New Delhi-1, the 7th April 1967

No. 3 1/67/PAC.—The following Members of Lok Sabha and Rajya Sabha have been elected to serve as Members of the Committee on Public Accounts for the term ending on 31st March, 1968 :—

Members of Lok Sabha

1. Shri C. K. Bhattacharyya.
2. Sardar Buta Singh.
3. Shri Shivajirao S. Deshmukh.
4. Shri R. Muthu Gounder.
5. Shri D. K. Kunte.
6. Shri N. R. Laskar.
7. Shri M. R. Masani.
8. Shri V. Viswanatha Menon.
9. Shri K. K. Nayar.
10. Shri Mohammad Yunus Saleem.
11. Shri Natinder Kumar Salve.
12. Shri Yoeendra Sharma
13. Shri Sheo Narain
14. Shrimati Tarkeshwari Sinha
15. Shri P. Viswambharan.

Members of Rajya Sabha

16. Shrimati Devaki Gopidas.
17. Shri P. K. Kumaran.
18. Shri Om Mehta
19. Shri Gaure Murahari
20. Shri M. C. Shah.
21. Dr. M. M. S. Siddhu
22. Shri B. K. P. Siaba

2. The Speaker has been pleased to appoint Shri M. R. Masani as the Chairman of the Committee.

AVTAR SINGH RIKHY, Dy. Secy.

SUPREME COURT OF INDIA

New Delhi, the 7th April 1967

SUBJECT :—Long Vacation, 1967.

No. F.44 67-SCA-G.—In pursuance of Rule 4, of Order II, of the Supreme Court Rules, 1966, the Hon'ble the Chief Justice of India has been pleased to direct that the Supreme Court will be closed for the Annual Summer Vacation from Monday, the 8th May 1967, to Sunday, the 16th July 1967 (both days inclusive) and will re-open on Monday, the 17th July 1967.

The Hon'ble the Chief Justice of India has also been pleased under Rule 6, Order II of the aforesaid Rules, to appoint the Hon'ble Mr. Justice V. Bhargava and the Hon'ble Mr. Justice C. A. Vaidialingam to be Vacation Judges to hear matters of an urgent nature, which under these Rules may be heard by a Judge sitting singly, for the respective period shown against their names below :—

The Hon'ble Mr. Justice V. Bhargava from the 8th May to the 11th June 1967 (both days inclusive).

The Hon'ble Mr. Justice C. A. Vaidialingam from the 12th June to the 16th July 1967 (both days inclusive).

The Hon'ble Mr. Justice V. Bhargava will sit on Tuesdays, the 23rd May and 6th June 1967. The Hon'ble Mr. Justice C. A. Vaidialingam will sit on Tuesdays, the 20th June and 4th July 1967. Sittings will, however, continue on the next succeeding days if matters fixed for any day, are not finished on that day.

Except on Saturdays and holidays, the offices of the Court shall be open during vacation between 8 a.m. to 12.30 p.m. daily; but on the days notified for the vacation sittings the hours shall be 10 a.m. to 4.30 p.m.

No plaints, appeals, petitions or other documents, except those which require to be immediately or promptly dealt with will be filed or received in the Registry of the Court during the period the Court is in Vacation.

The Registry will open for filing purposes from Monday, the 17th July 1967, but as from the 10th July 1967, for convenience of parties, the office of the Court will receive during the working hours all plaints, appeals, petitions, or other documents which may be ready for filing with the parties.

Y. D. DESAI, Registrar

MINISTRY OF COMMERCE

RESOLUTION

New Delhi, the 5th April 1967

No. 19/6/66-KVJ(P).—In partial modification of the Government of India in the Ministry of Commerce Resolution No. 19/6 66-KVI(P), dated the 8th June 1966, as amended vide Resolutions No. 19/6/66-KVI(P), dated the 12th August, 1966 and 4th October 1966 the Government of India have decided, in view of the volume of work involved and the progress made so far, to extend by four months the period for submission of the Report by the Khadi and Village Industries Committee. The following may, therefore, be substituted for paragraph 4 of the Government of India Resolution No. 19/6 66-KVI(P) dated the 8th June, 1966, as amended :—

"4 The Committee is requested to submit its Report to Government by the 31st July, 1967."

ORDER

(ORDERED) that a copy of the Resolution be published in the Gazette of India for general information and that it be communicated to all

A. V. VENKATESWARAN, Jt. Secy.

**MINISTRY OF INDUSTRY
RESOLUTION**

New Delhi, the 3rd April 1967

No. 9(2)/65-Salt.—In partial modification of this Ministry's Resolution No. 9(2)/65-Salt dated 13th October, 1965, the Government of India have decided to appoint the following persons as the members of the Regional Advisory Boards under the Category indicated against each :—

Maharashtra Regional Advisory Board

Name	Class	Category
5-6(i) Shri B. M. Gogte, Gogte Salt & Chemicals, 126, Backbay Reclamation, Bombay-1.	Non-official Member.	Persons having knowledge of and experience of salt manu- facture in the area.
vice Shri M. A. Bhajee, deceased.		

West Bengal and Orissa Regional Advisory Board

Name	Class	Category
2-3. Shri J. P. Das, Deputy Secretary, Industries Department Govt. of Orissa, BHUBANESWAR.	Official	Representative of Government of West Bengal.

ORDER

ORDERED that this Resolution be communicated to all the State Governments, all Ministries of the Government of India, Planning Commission, Cabinet Secretariat and Prime Minister's Secretariat.

ORDERED that the Resolution be published in the Gazette of India, Part I, Section I

C. BAI ASUBRAMANIAM, Dy. Secy.

**MINISTRY OF FOOD, AGRICULTURE, COMMUNITY
DEVELOPMENT AND COOPERATION**

(Department of Agriculture)

RESOLUTION

New Delhi, the 5th April 1967

No. 7-21/66-L.D.I/III.—In partial modification of the Ministry of Food and Agriculture Resolution No. 7-21/66-L.D.I/III., dated the 28th February 1967, Shri Harbans Singh, Animal Husbandry Specialist, Directorate of Extension, Krishi Bhavan, will act as Member-Secretary of the Evaluation Committee, Central Council of Gosamvardhana vice Shri G. C. Juneja, who has since taken up an assignment under F.A.O.

ORDER

ORDERED that a copy of the Resolution be communicated to :—

1. Central Council of Gosamvardhana
2. All Ministries of the Government of India
3. All State Governments.

ORDERED also that the Resolution be published in the Gazette of India for general information.

S. J. MAJUMDAR, Additional Secy.

(Department of Co-operation)

New Delhi, the 6th April 1967

CORRIGENDUM

No. 1-5/66-G.—Read "The Khamgaon Central Co-operative Consumers Wholesale and Retail Stores Ltd., Khamgaon District Buldhana (Maharashtra)" for "Central Consumers Co-operative Stores Ltd., Khamgaon, District Buldhana (Maharashtra)" at Serial No. 5 in Notification No. 1-5/66-G (Suppl. List 3) dated the 3rd November 1966 appearing on page 755 of the Gazette of India, Part I Section 1 dated the 19th November, 1966.

V. V. NATHEN, Dy. Secy.

MINISTRY OF TRANSPORT AND SHIPPING

(Transport Wing)

RESOLUTION

New Delhi, the 7th April 1967

No. 21-T(42)/64.—Shri B. R. Gupta, Transport Commissioner and *ex-officio* Secretary, Home (Transport) Department, Government of West Bengal, is nominated as a member of the Road Transport Taxation Enquiry Committee appointed vide this Ministry's Resolution No. 21-T(42)/64 dated the 6th September, 1965, read with notification of even reference dated 9th February, 1966, in place of Shri S. M. Bhattacharya.

ORDER

ORDERED that a copy of the Resolution be communicated to all concerned and also that it be published in the Gazette of India for general information.

K. C. MADAPPA, Jt. Secy.

**MINISTRY OF LABOUR, EMPLOYMENT AND
REHABILITATION**

(Department of Rehabilitation)

RESOLUTION

New Delhi-11, the 6th April 1967

No. 11(8)/66-RH.II.—Shri V. M. Joshi, Secretary to the Government of Maharashtra, Finance Department, has been nominated, with immediate effect, as a Member of the Committee of Direction set up in terms of the Government of India, Ministry of Rehabilitation's Resolution No. 29(13)/64-RR/Rehab.II. dated the 25th November, 1965, vice Shri P. N. Darny, who has since been transferred.

B. P. BAGCHI, Additional Secy.

ORDER

ORDERED that a copy of the Resolution be communicated to :—

- (i) All State Governments and all Chief Commissioners.
- (ii) All Ministries of the Government of India the Planning Commission, the Union Public Service Commission, the Cabinet Secretariat, Secretary to the President, Prime Minister's Secretariat, Comptroller and Auditor General of India, all Accountant Generals and Comptrollers, Chief Pay and Accounts Officer, Department of Supply and Technical Development, Pay and Accounts Officer, Ministries of Works, and Housing and Rehabilitation, Railway Ministry (Railway Board), Director General of Supplies and Disposals.
- (iii) All Members of the Committee.

ORDERED also that the Resolution be published in the Gazette of India for general information.

B. S. RAMDAS, Dy. Secy.

